TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE & INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

NEW DELHI: THE

12/6/1995

NOTIFICATION (INCOME-TAX)

S.O.No.

In exercise of the powers conferred by subclause (v) of clause (23C) of Section 10 of the Income-tax Act,
1961 (43 of 1961), the Central Government hereby notifies
"Rajani Raja Trust, Madras " for the purpose of the said subclause for the assessment years 1995-96 to 1997-98 subject to
the following conditions, namely:-

- the assesse will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;
- (ii) the assessee will not invest or deposit its funds (other than voluntary contributions received and maintained in thr form of hwellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of Section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of busines; unless the business is incidental to the attainment of the objectives of the assesses and separate books of accounts are maintained in respect of such business.

(H.K. CHOUDHARY)
UNDER SECRETARY TO THE GOVT. OF INDIA.

Notification No. 9784

(F.No. 197/35/95-ITA-I)

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Rear Rajouri Garden), New Delhi-